GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 40/2019-Customs

New Delhi, the 30th December, 2019

G.S.R….. (E).- In exercise of the powers conferred sub-section (5) of section 3 of Customs Tariff Act, 1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 53/2017- Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 788(E), dated the 30th June, 2017, namely:

1. In the said notification, in the Table, against Sl. No. 4, for the entry in column (2), the entry “2710 19 39” shall be substituted.

2. This notification shall come into force from the 1st of January, 2020.

[F. No. 354/145/2019-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: The principal notification No. 53/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 788(E), dated the 30th June, 2017.